

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**C.P No. 508/2018 In  
O.A No. 1532/2018**

This the 16<sup>th</sup> day of November, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Ashok Kumar Sehgal, Aged about 61 years,  
S/o. Sh. Devraj,  
Retd. As UDC,  
R/o. 108-A, Gagan Vihar Extn.,  
Delhi-110 051. ....Petitioner

(None)

Versus

1. Dr. Ranbir Singh,  
Commissioner,  
East Delhi Municipal Corporation,  
419, Udyog Sadan, Patparganj Industrial Area,  
New Delhi-110 092.
2. Ms. Alka R. Sharma,  
Director Education,  
East Delhi Municipal Corporation,  
Education Department, 419, Udyog Sadan,  
Patparganj Industrial Area,  
New Delhi-110 092. ....Respondents

(By Advocate : Ms. Sangita Rai with Mr. Pradeep Singh Tomar and Mr. Kumud Ray)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :**

None for the petitioner.

2. Learned counsel for respondents while producing the speaking order dated 06.09.2018 submitted that they have fully complied with the order of this Tribunal.

3. In the circumstances, and in view of the substantial compliance of the orders of this Tribunal, the C.P. is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, if he is still aggrieved with the order now passed. No costs.

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/